

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 313/TL/2024**

**Coram:**  
**Shri Jishnu Barua, Chairperson**  
**Shri Ramesh Babu V., Member**  
**Shri Harish Dudani, Member**

**Date of Order: 3<sup>rd</sup> December, 2024**

**In the matter of**

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a transmission licence to Rajasthan IV E Power Transmission Limited.

**And**

**In the matter of**

**Rajasthan IV E Power Transmission Limited,  
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**

Registered office: B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi 110016.

**Address for correspondence:** C/o ED (TBCB),  
Power Grid Corporation of India Limited, Saudamini,  
Plot no.2, Sector -29, Gurgaon 122001.

**....Petitioner**

**Vs**

- 1. Central Transmission Utility of India Limited,  
Saudamini, Plot no.2, Sector -29,  
Gurgaon-122001.**
- 2. REC Power Development and Consultancy Limited,  
REC Corporate Head Quarter,  
D Block, Plot No. I -4,  
Sec – 29 Gurugram- 122001.**
- 3. ABREL (RJ) Projects Limited,  
Aditya Birla Renewables Subsidiary Limited,  
8th Floor, Parsvnath Capital Towers,  
Bhai Vir Singh Marg, New Delhi.**
- 4. ReNew Sun Power Pvt. Limited,  
ReNew Solar Power Pvt. Limited,  
Auxo Sunlight Private Limited,**

Commercial Block -1, Golf Course Road,  
DLF City, Zone 6, Sector 43, Gurgaon-122009.

5. **Radiant Star Solar Park Private Limited,**  
D59, Sector 63, Noida, Uttar Pradesh.
6. **Helia Energy Park Private Limited,**  
C/o Provoltus Energy,  
Corporatedge, Level 6, Two Hoizon Centre,  
Golf Course Road Gurugram, Haryana.
7. **Tepsol Saur Urja Private Limited,**  
D.No.8-2-610/68/1,2,3, Accord Blu,  
5th Floor Road.No.10, Banjara Hills,  
Hyderabad Telangana.
8. **Sprng Pavana Urja Private Limited,**  
Off A -001, Upper Ground,  
P-5, Pentgaon Tower, Magarpatta City Hadapsar,  
Pune-411028 Maharashtra.
9. **Green Infra Clean Wind Technology Limited,  
Green Infra Clean Solar Farms Limited,**  
5th Floor, Tower C, Building No. 8,  
DLF Cybercity, Gurugram-122002, Haryana.
10. **Utkrrisht Solar Energy Private Limited,**  
Unit No 208 & 209,  
Tower B, Pioneer Urban Square,  
Second Floor, Sector 62, Gurugram– 122005 Haryana.
11. **Juniper Green Stellar Private Limited,  
Juniper Green Beta Private Limited,  
Juniper Green Energy Private Limited,**  
Plot No. 18, 1st Floor, Institutional Area,  
Sector 32, Gurugram, Haryana
12. **BN Dispatchable-1 Private Limited,**  
Unit 4A, 2nd Floor,  
Infinity Tower A, DLF Cyber City,  
Gurugram-122002, Haryana.
13. **Acme Cleantech Solutions Private Limited,**  
Plot No. 152, Sector-44,  
Gurugram-122002, Haryana
14. **Teq Green Power XV Private Limited,**  
8th Floor, DLF Square, Jacaranda Marg,  
DLF Phase-2, Sector-25, Gurugram-22002, Haryana.
15. **Eden Renewable Cadet Private Limited,**

Unit No. 236 B & C, First Floor,  
DLF South Court, Saket, Delhi-110017.

- 16. Enren-I Energy Private Limited,**  
Sixth Floor, Unit No. 3,4 & 5, Fountainhead Tower-2,  
Viman Nagar, Phoenix City, Pune- 411014, Maharashtra.
- 17. Anboto Solar Private Limited,**  
Level 1, Southern Park Building,  
D-2 District Centre Saket, New Delhi -110017.
- 18. Avaada Energy Private Limited,**  
C-11, Sector-65, Gautam Buddha Nagar,  
Noida, Uttar Pradesh.
- 19. Gamma Renewables India Project One Private Limited,**  
208, Tower B, Pioneer Urban Square,  
Sector 62, Gurugram-122005, Haryana.
- 20. Cannice Renewables Energy Private Limited,**  
401, D-1, 4th Floor,  
Salcon Rasvillas Saket District Centre,  
Saket, Delhi.
- 21. NTPC Renewable Energy Limited,**  
NETRA Building, E-3, Ecotech-II, Udyog Vihar,  
Greater Noida- 201306.
- 22. Chandigarh Electricity Department,**  
UT-Chandigarh, Div-11, Opposite, Transport Nagar,  
Industrial Area Phase - I, Chandigarh.
- 23. BSES Rajdhani Power Limited,**  
AVP (PMG), PMG Office,  
2<sup>ND</sup> Floor B-Block, Nehru Place,  
New Delhi-110019.
- 24. BSES Yamuna Power Limited,**  
Asstt. Vice President (PMG),  
Shakti Kiran Bldg, Second Floor,  
Karkardooma New Delhi-110032.
- 25. New Delhi Municipal Council,**  
19th Floor, NDMC,  
Palika Kendra, Sansad Marg, New Delhi-110001.
- 26. Tata Power Delhi Distribution Limited,**  
Power Management Group, Technology Centre,  
Near PP-3 Grid Sub Station,  
Opp. PP Jewellers,  
Netaji Shubhash Place,

Pitampura, New Delhi-110034.

27. **Himachal Pradesh State Electricity Board,**  
PR&ALDC, HPSEB Ltd,  
132 KV S/S Tutu, Shimla-171011 (Himachal Pradesh).
28. **Haryana Power Purchase Centre**  
Shakti Bhawan, Energy Exchange,  
Panchkula.
29. **Power Development Department,**  
Jammu Jammu SLDC Buliding,  
1st Floor, Gladni, Power House Narwal,  
Jammu, J&K.
30. **Punjab State Power Corporation Limited,**  
Shed No. T-1A, Thermal Designs,  
Patiala, 147001 Punjab.
31. **HVDC Dadri, POWERGRIDPOWERGRID,**  
B-9, Qutub Institutional Area,  
Katwaria Sarai, New Delhi-110016.
32. **HVDC Rihand, POWERGRID,**  
B-9, Qutub Institutional Area, Katwaria Sarai,  
New Delhi, 110016.
33. **Ajmer Vidyut Vitran Nigam Limited,**  
**Rajasthan Urja Vikas Nigam Limited,**  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar,  
Jaipur-302017 (Rajasthan).
34. **Jodhpur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).
35. **Jaipur Vidyut Vitran Nigam Limited,**  
Rajasthan Urja Vikas Nigam Limited,  
132 KV, Sub- Station Building,  
Calgiri Road Malviya Nagar, Jaipur-302017 (Rajasthan).
36. **North Central Railway,**  
DRM Office, Nawab Yusuf Road  
Lucknow-211011.
37. **Uttarakhand Power Corporation Limited,**  
Urja Bhjawan, Kanwali Road,  
Dehradun-248001.

38. **Uttar Pradesh Power Corporation Limited,**  
Fund Management, Shakti Bhawan,  
14 Ashok Marg, Lucknow-(UP).
39. **AD Hydro Power Limited,**  
Bhilwara Towers,  
A-12, Sector-1, Noida-201301.
40. **GMR Kamalanga Energy Limited,**  
25/1 Skip House,  
Museum Road,  
Bangalore-560025 (Karnataka).
41. **MB Power (Madhya Pradesh) Limited,**  
239, Okhla Industrial Estate, Phase –III,  
New Delhi-110020.
42. **HVDC Agra, POWERGRID,**  
B-9, Qutub Institutional Area, New Delhi.
43. **HVDC Balia, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai,  
New Delhi-110016.
44. **HVDC Bhiwadi, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai, New Delhi-110016.
45. **HVDC Kurukshetra, POWERGRID,**  
POWERGRID B-9, Qutub Institutional Area,  
Katwaria Sarai, New Delhi-110016.
46. **Northern Indian Railway,**  
Sr. DEE, TRD, Delhi Division  
Central Delhi.
47. **Noida Power Company Limited,**  
Electric Sub Station Knowledge Park IV,  
Greater Noida-201310.
48. **Northern Railways,**  
Sr. DEE/ TRD, DRM Office,  
Hazratgan, Lucknow-226001.
49. **Chhatisgarh State Power Distribution Co. Limited,**  
CSPDCL, Post: Sundernagar, Dangania,  
Raipur-492013.
50. **Goa Electricity Department-WR,**  
Goa Electricity DeptCurti,

Ponda-403401.

51. **Gujarat Urja Vikas Nigam Limited,**  
Sardar Patel Vidyut Bhavan,  
Racecourse Vadodara-390007.
52. **Heavy Water Board,**  
O Floor, Vikram Sarabhai Bhavan,  
Trombay, Anushaktinagar,  
Mumbai-400094 (Maharashtra).
53. **HVDC Bhadrawati, PGCIL,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026 (Maharashtra).
54. **HVDC Vindhyachal, PGCIL,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppalwadi,  
Nagpur-440026 (Maharashtra).
55. **M.P. Power Management Company Limited,**  
14, Shakti Bhawan, Rampur,  
Jabalpur – 482008.
56. **MSEDCL,**  
Plot No 9, "prakashgad", A K Marg,  
Bandra East, Mumbai-400051.
57. **ACB India Limited,**  
7th Floor, Corporate Tower, Ambience Mall, NH-8,  
Gurgaon-122001(Haryana).
58. **Torrent Power Limited,**  
Torrent Power Ltd. Naranpura Zonal Office,  
Sola Road, Ahmedabad-380013.
59. **Thermal Powertech Corporation India,**  
6-3-1090, Clock C, Level 2, TSR, Towers,  
Raj Bhavan Road, Somajiguda,  
Hyderabad-500082 (Telangana).
60. **BARC,**  
Bhabha Atomic Research Centre,  
Anushakti Nagar, Mumbai– 400085, Maharashtra.
61. **GMR Warora Energy Limited,**  
Plot B-1, GMR Warora Energy Ltd,  
Mohabala MIDC Growth Centre,

Post – Warora,  
Dist – Chandrapur-442907,  
(Maharashtra).

- 62. HVDC Champa,**  
PGCIL RHQ, WR-I, Sampriti Nagar,  
Off National Highway No. 8,  
Taluka: Kamrej, PO: Uppal wadi,  
Nagpur-440026 Maharashtra.
- 63. West Central Railway Head Office,**  
General Manager's Office,  
Electrical Branch, Jabalpur– 482001.
- 64. Western Railway,**  
Office of Chief Electrical Engineer,  
Mumbai.
- 65. DB Power Limited,**  
Untied Opp Dena Bank, C-31,  
G- Block Mumbai.
- 66. Chhattisgarh State Power Trading Co. Limited,**  
2nd Floor, Vidyut Sewa Bhawan,  
Raipur.
- 67. TRN Energy Private Limited,**  
Untied 7th Floor, Ambience Office Block,  
Gurugram.
- 68. Adani Power (Mundra) Limited,**  
Adani Corporate House, Shantigram,  
Near Vaishnavdevi Circle,  
S G Road, Ahmedabad- 382421.
- 69. Raigarh HVDC Station,**  
RPT HVDC Office, Hebbal,  
Bangalore-560094.
- 70. Arcelor Mittal Nippon Steel India Limited,**  
27, AMNS House, 2th KM Surat Hazira road,  
Hazira-394270 (Gujarat).
- 71. Central Railway,**  
Pcee's Office 2<sup>nd</sup> Floor Parcle Building CSMT,  
Mumbai-400001.
- 72. Dadra and Nagar Haveli and Daman and;  
Power Distribution Corporation Limited,**  
1st & 2nd Floor,  
Vidyut Bhavan, NexSilvassa & Daman.

**73. MPSEZ Utilities Limited,**  
3rd Floor, Adani Corporate House,  
Sahmedabad.

...Respondents

**Parties present:**

Shri L. Aditya Mahesh, RIVEPTL  
Shri Vikas Kumar, RIVEPTL  
Ms. Sriya Polepally, RIVAPTL  
Shri Shashank Singh, RECPDCL  
Shri Siddharth Sharma, CTUIL

**ORDER**

The Petitioner, Rajasthan IV E Power Transmission Limited (hereinafter referred to as “Petitioner/RIVEPTL”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Banner Complex): Part E” on a Build, Own, Operate, and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

SI. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Percentage of Quoted Transmission Charges recoverable on Scheduled COD of the Element of the Project	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 765 kV Substation at suitable location near Rishabdeo (Distt. Udaipur) along with 2x240 MVAR (765 kV) Bus Reactor	24 months from date of SPV acquisition	9.27%	All elements of scheme are required to be



	<ul style="list-style-type: none"> <li>• 240 MVAR, 765 kV Bus Reactor- 2 Nos. (7x80 MVAR including one spare unit)</li> <li>• 765 kV Bus reactor bays- 2 Nos.</li> <li>• 765 kV line bays - 6 Nos. [for 765 kV Sirohi PS-Rishabdeo – Mandasaur D/c line and LILO of one circuit of 765 kV Chittorgarh- Banaskanta D/c line at Rishabdeo S/s]</li> </ul> <p>Future Provisions: Space for</p> <ul style="list-style-type: none"> <li>• 765/400 kV ICT along with bays- 5 No. along with spare unit</li> <li>• 765 kV line bays along with switchable line reactors – 6 Nos.</li> <li>• 765 kV Bus Reactor along with bay: 1 No.</li> <li>• 400 kV line bays along with switchable line reactor – 4 Nos.</li> <li>• 400 kV line bays – 4 Nos.</li> <li>• 400 kV Bus Reactor along with bay: 3 Nos.</li> <li>• 400 kV Sectionalization bay: 2 sets</li> <li>• 400/220 kV ICT along with bay - 6 Nos.</li> <li>• 220 kV line bays -10 Nos.</li> <li>• 220 kV Sectionalization bay: 2 sets</li> <li>• 220 kV BC (3 Nos.) &amp; TBC (3 Nos.)</li> <li>• STATCOM (2 x ±300MVAR) along with MSC (4x125 MVAR) &amp; MSR (2x125 MVAR) along with two number 400 kV bays.</li> </ul>			<p>commissioned simultaneously as their utilization is dependent on each other.</p>
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2.	<ul style="list-style-type: none"> <li>• Sirohi PS - Rishabdeo 765 kV D/c line along with 330 MVAR switchable line reactor for each circuit at Sirohi end.</li> <li>• 2 no. of 765 kV line bays at Sirohi PS for Sirohi PS-Rishabdeo 765 kV D/c line.</li> </ul>		59.81%	
3.	<ul style="list-style-type: none"> <li>• Rishabdeo-Mandsaur PS 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at Rishabdeo end.</li> <li>• 2 No. of 765 kV line bays at Mandsaur PS for Rishabdeo - Mandsaur PS 765 kV D/c line</li> </ul>		29.84%	
4.	LILO of one circuit of 765 kV Chittorgarh-Banaskanta D/c line at Rishabdeo S/s		1.08%	

Note:

1. Developer of Sirohi PS to provide space for 2 Nos. of 765 kV line bays at Sirohi PS along with the space for switchable line reactors, including spare unit.
2. Developer of Mandsaur PS to provide space for 2 Nos. of 765 kV line bays at Mandsaur PS.
3. Switchable line reactors to be implemented with NGR bypass arrangement.

2. The Petitioner has made the following prayers:

*“(a) Grant Transmission Licence to the Applicant; and*

*(b) Allow the sharing and recovery of Transmission Charges for Inter-State Transmission System for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part E” as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.*

*(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case.”*

### **Hearing dated 17.10.2024**

3. During the course of the hearing on 17.10.2024, the representative of the Petitioner submitted that the Petitioner has complied with the requirements, including

publication of notice(s) under the provisions of the Transmission Licence Regulations. Additionally, CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner Company. Additionally, the representative of CTUIL submitted that while five packages, namely Part A through Part E, form part of the comprehensive transmission scheme for Rajasthan Phase IV, Part 2 (5.5 GW), which ought to have been commissioned concurrently, there exists a discrepancy of three days between their respective Scheduled Commercial Operation Dates (SCODs). It was further submitted that this issue has already been raised in the National Coordination Team (NCT) meeting(s), wherein the NCT has directed the BPC and REDPDCL to align the SCODs of these packages.

4. Vide Record of Proceedings for the hearing 17.10.2024, the parties were directed to file their respective replies and rejoinder. However, no reply has been filed by the Respondents despite notice.

5. CTUIL, vide Record of Proceedings for the hearing dated 17.10.2024 was directed to file the following information on an affidavit within two weeks regarding the Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements.

6. In response to the above direction, CTUIL has not submitted the information called for despite granting sufficient time.

7. Vide Record of Proceedings for the hearing dated 17.10.2024, BPC, RECPDCL was directed to file the following information:

(i) As per the NCT minutes of the meeting dated 23.8.2024, NCT decided that RECPDCL may align its packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) (Part-A, C & E) to Part-B& D package, i.e. 22/08/2024. A summary of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part A to E, as per the information filed in different petitions.

(ii) As there is a mismatch in the RECPDCL and PFCCL bidding projects. Accordingly, RECPDCL is required to clarify whether it has aligned its packages in accordance with the NCT minutes dated 23.08.2024. If alignment has not been made, RECPDCL is to provide reasons for the same.”

8. In compliance with the Record of Proceedings dated 17.10.2024, RECPDCL, vide affidavit dated 12.11.2024, has submitted as under:

a) The Letters of Intents (LOI) were issued to the respective successful bidders on 15.4.2024, upon conclusion of the bid process for the packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) Part-A, C & E projects.

b) As per the Gazette Notification dated 4.9.2023 issued by the Ministry of Power, implementation of the packages A, B, C, D, E, F, H1 & H2 of Rajasthan REZ Ph IV (Part 2) schemes were to be aligned and accordingly, the transfer of the respective SPVs viz. Rajasthan IV A Power Transmission Limited, Rajasthan IV C Power Transmission Limited, and Rajasthan IV E Power Transmission Limited were kept on hold since the bid process of other packages of Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex) scheme were not concluded.

c) However, the Ministry of Power, Govt. of India during the review meeting held on 2.8.2024 & 14.8.2024, directed the BPC to proceed with handing over the subject SPVs immediately by 16.8.2024.

d) In view of the above, the SPVs viz. Rajasthan IV E Power Transmission Limited was transferred to the successful bidder, i.e., Power Grid Corporation of India Limited, on 19.8.2024 upon receipt of the acquisition prices from the respective bidders. The Transmission Service Agreements (TSA) were also executed on the same dates between CTUIL and the successful bidders.

e) Further, the NCT meeting referred to in the Records of Proceedings was convened on 23.8.2024, whereas the SPVs were transferred on 19.8.2024, which was prior to the said NCT meeting. Since the SPVs were already transferred prior to the NCT meeting, it was not feasible for the BPC to further align the SCOD of the subject schemes. However, the alignment may be done by CTUIL/RLDC, as per the provisions of clause 6.1.2 of the Transmission Service Agreements (TSA) executed between the successful bidders and CTUIL.

9. The Petitioner has submitted that in accordance with the “Guidelines for Encouraging Competition in Development of Transmission Projects” and “Tariff Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by the Ministry of Power, Government of India, under Section 63 of the Act, REC Power Development & Consultancy Limited (RECPDCL) was notified by the Ministry of Power, Government of India, vide Gazette Notification. No. 3733 [F. No. 15/3/2018-Trans-Part (1)] dated 4.9.2023 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part E” on a Build, Own, Operate and Transfer basis.

10. RECPDCL, in its capacity as the BPC, initiated the bid process on 13.10.2023 and completed the same on 19.8.2024 in accordance with the Guidelines. M/s Power Grid Corporation of India Limited was selected as the successful bidder, having quoted the lowest transmission charges of Rs. 2,521.10 million in order to provide the transmission services of the transmission system.

11. The RfP was issued on 13.10.2023. At the RfP (Technical and Financial) stage, three bidders, namely, (i) Adani Energy Solutions Limited (formerly known as Adani Transmission Limited), (ii) Power Grid Corporation of India Limited, and (iii) Sterlite Grid 22 Limited submitted their offers. The RfP (Technical bids) of the three bidders

were opened by the Bid Opening Committee in the Central Electricity Authority on 12.3.2024 in the presence of the bidder's representatives. Based on the recommendation of the BEC, the RfP (Financial) Bids-Initial Price Offers of the three bidders were opened on 21.3.2024. The lowest Initial Price Offer discovered (Best Deal) at the MSTC portal was Rs. 2745.25 million. The details of the quoted transmission charges by the bidders are given below:

Sr. No.	Name of the Bidder	Quoted transmission charges as per the Initial Offer (in Rs. Million)	Rank
1.	Power Grid Corporation of India Limited	2745.25	L1
2.	Adani Energy Solutions Limited (formerly known as Adani Transmission Limited)	2855.10	L2
3.	Sterlite Grid 22 Limited	3100.20	L3

12. As per Clause 2.5 of the RfP document, Initial Offers shall be ranked on the basis of ascending order for the determination of the qualified bidders. The bidders holding the first fifty per cent of the ranks (with any fraction rounded off to a higher integer) or four Bidders, whichever is higher, shall be considered to be qualified for participating in the electronic reverse auction stage and submitting their final offer.

13. The e-reverse auction of three bidders was carried out at the MSTC portal on 22.3.2024. The following transmission charges, as quoted by each bidder, emerged:

Sr. No.	Name of the Bidder	Transmission charges from the Initial Offer (in Rs. Million)	Transmission charges from the Final Offer (in Rs. Millions)	Rank
1.	Power Grid Corporation of India Limited	2745.25	2521.10	L1
2.	Sterlite Grid 22 Limited	3100.20	2527.42	L2
3.	Adani Energy	2855.10	2591.54	L3

	Solutions Limited (formerly known as Adani Transmission Limited)			
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14. As per the Bid Evaluation Report dated 28.3.2024, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest quoted transmission charges of Rs. 2521.10 million. BEC, vide its certificate dated 28.3.2024, has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through the e-reverse auction are acceptable.

15. Consequent to its selection as the lowest bidder, a Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 15.4.2024, which was accepted by Power Grid Corporation of India Limited. In terms of the RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following tasks:

- (a) Provide Contract Performance Guarantee in favour of Central Transmission Utility of India Limited (CTUIL);
- (b) Execute Share Purchase Agreement and Transmission Service Agreement;
- (c) Acquire, for the Acquisition Price, 100% equity share of Rajasthan IV E Power Transmission Limited from RECPDCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for the adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for the grant of a transmission licence;

16. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of Nodal Agency, i.e., CTUIL, for Rs. 70 crores on 19.8.2024 and has acquired a hundred per cent equity holding in Rajasthan IV E Power Transmission Limited on

19.8.2024. The Petitioner entered into a Transmission Service Agreement (TSA) with CTUIL on 19.8.2024.

17. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word “person” has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the Companies Act 2013. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

18. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 4 (1) of the Transmission Licence Regulations provides that eligibility for the grant of a licence for inter-State transmission of electricity is contingent upon the entity being selected either through the competitive bidding process under Section 63 of the Electricity Act, 2003 or by the Central Government or its authorized agency to implement a project under the regulated tariff mechanism. Regulation 10(1) of the Transmission Licence Regulations



provided that in case the licensee has been selected for implementation of the project in accordance with the competitive bidding guidelines, the transmission tariff in terms of the Transmission Service Agreement shall be adopted by the Commission under Section 63 of the Act. The Project under consideration has been identified for development under competitive bidding by a competent authority, and the selection of the project developer, Rajasthan IV E Power Transmission Limited, has been certified to have been made in accordance with the Guidelines for competitive bidding.

19. Regulation 5 of the Transmission Licence Regulations, 2024 provides for the procedure for the grant of a transmission licence as under:

*“(1) The application for the grant of licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fee as may be prescribed by the Central Government from time to time under sub-section (1) of section 15 of the Act.*

*(2) The application shall be supported with an affidavit in accordance with Regulation 17 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.*

*(3) The applicant shall submit the original application in electronic form along with enclosures on the e-filing portal of the Commission and electronically serve a copy of such application on all the concerned DICs of the project and the Central Transmission Utility. The application shall be served through e-mail on the concerned DICs of the project who are not registered on the e-filing portal of the Commission.*

*(4) The applicant shall also upload the complete application along with annexures on its website, in English. The applicant shall also upload on its website, the details as per Form-I and Form-II appended to these regulations in the Indian language of the State or the Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated. The application shall be kept posted on the website of the applicant till such time the application is disposed of by the Commission.*

*(5) The applicant shall, within 3 working days of filing the application, publish a notice of its application in Form-II appended to these regulations in at least two leading daily digital newspapers, one in English language and another in the Indian language of the State or Union Territory where an element of the project or concerned transmission line is situated or proposed to be situated, inviting comments from the general public. The notice shall also be kept posted on the website of the applicant.*

*(6) The Registry of the Commission shall carry out a preliminary scrutiny of the application and convey the defects, if any, as far as possible within 7 days of*

receipt of the application. The defects shall be rectified by the applicant within a period of 7 days from the date of such intimation from the Registry of the Commission.

(7) In the notice published in the digital newspapers and on the applicant's website under this Regulation, it shall be indicated that the suggestions and objections to the application, if any, may be filed by any person within 15 days of publication of the notice to The Secretary, Central Electricity Regulatory Commission at the address where the office of the Commission is situated and at email id: registry@cercind.gov.in. Any suggestion or objection received in response to the public notice shall be shared with the applicant and the respondents by the Registry of the Commission.

(8) The applicant shall within 3 working days from the date of publication of the notice in terms of Clause (5) of this Regulation submit to the Commission on affidavit the details of the notice published, names of the digital newspapers in which the notice has been published, the dates and places of their publication and enclosing the relevant pages of the publication of notice.

(9) The CTUIL shall send its recommendations, if any, to the Commission on the proposal for grant of licence made in the application as far as practicable within a period of 10 (ten) days from the date of receipt of the application with a copy to the applicant:

Provided that if CTUIL is unable to submit its recommendations within a period of 10 days, it shall inform the Commission the reasons for the same and submit its recommendations within a period of 30 (thirty) days from the date of receipt of the application:

Provided further that along with its recommendations, CTUIL shall submit the copy of approval of the transmission project by the Central Government in terms of Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 as amended from time to time. Explanation: The recommendations of the Central Transmission Utility shall not be binding on the Commission.

(10) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by CTUIL and the suggestions and objections, if any, received in response to the public notice within 7 working days of receipt of such suggestions and objections, with an advance copy to the CTUIL and the person, if any, who has filed the suggestions and objections on the proposal made in the application.

(11) The Commission after considering the suggestions and objections received from the DICs and in response to the public notice published by the applicant, and the recommendations, if any, received from CTUIL may either propose to grant the licence to the applicant or for reasons to be recorded in writing, reject the application.

(12) Before granting a licence, the Commission shall publish a notice of its proposal on the Commission's website and in two daily digital newspapers, having wide circulation, as the Commission may consider appropriate, stating the name and address of the person to whom it proposes to grant the licence, details of the project for which it proposes to grant a licence, location or route of the elements of the project, and any other details that the Commission may

*consider appropriate, to invite further suggestions and objections on its proposal within 15 days of the publication of the notice.*

*(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.*

*(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.*

*(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s)."*

20. The Petitioner has approached the Commission with a separate application for the adoption of transmission charges in respect of the transmission system, which is presently under consideration of the Commission, and the order in that Petition will be issued separately. The Petitioner has filed the present Petition for the grant of a transmission licence in accordance with the provisions of the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the BPC, CTUIL and the beneficiaries and proof of web posting of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of a transmission licence in terms of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012. The Petitioner has prayed for the grant of a transmission licence to Rajasthan IV E Power Transmission Limited with respect to the transmission system as per the details given in paragraph 1 above.

21. The Petitioner has made the Application as per Form-I and paid a fee of Rs. one lakh as prescribed by the Central Government. As per the direction of the Commission, the Petitioner has served a copy of the application on the beneficiaries

of the transmission project for the Project. The transmission charges quoted by the Petitioner, which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 2521.10 million. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee.

22. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English and Hindi. The Petitioner has also published the notice digitally in all editions of Free Press Times of India, Free Press Journal (Madhya Pradesh), and Dainik Bhaskar (Rajasthan and Madhya Pradesh) on 29.8.2024. In response, no objection has been received from the general public to the notices.

23. The Petitioner has served the copy of the application on the Central Transmission of Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 5(3) of the Transmission Licence Regulations. CTUIL, vide its letter dated 5.9.2024, has recommended the grant of a transmission licence to the Petitioner. The Relevant portions of the said letter dated 5.9.2024 are extracted as under:

*“This is with reference to Petition having diary no. 539/24 filed by M/s Rajasthan IV E Power Transmission Limited before Hon'ble Commission for grant of Transmission License to facilitate implementation of "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Pan-2.5.5 GW) (Jaisalmer Barmer Complex): Part E. in this regard, following is submitted:*

- *Renewable Energy Zones (REZs) were identified by MNRE/SECI with a total capacity of 181.5 GW for or likely benefits by the year 2030 in eight states. This includes 75 GW REZ potential in Rajasthan comprising of 15 GW Wind and 60 GW Solar. In this regard, a comprehensive transmission scheme for evacuation of 75 GW RE potential (45GW evacuation capacity) from Rajasthan is already evolved, which includes transmission scheme for total evacuation requirement of 5.5 GW (Ph-IV: Part-2) from Jaisalmer Barmer Complex (Fatehgarh-IV: 4 GW, Barmer: 1.5 GW). Above transmission scheme was agreed in the 14<sup>th</sup> and 18<sup>th</sup> CMETS-NR meeting held 23.12.2022 & 28.04.2023 respectively. Extracts of the minutes of on 18<sup>th</sup> CMETS-NR meetings are enclosed at Annexure-I. The subject transmission project was also agreed as part of above-mentioned*

transmission scheme. The detailed scope of the subject scheme is attached at Annexure-II.

- Subsequently the scheme was agreed in 61<sup>st</sup> & 65<sup>th</sup> NRPC and 48<sup>th</sup> WRPC meeting held on 26.12.2022, 21.04.2023 & 03.02.2023 respectively as well as in 14<sup>th</sup> National Committee on Transmission (NCT) held on 09.06.2023. Extract of minutes of 65<sup>th</sup> NRPC and 46<sup>th</sup> WRPC meetings are attached at Annexure-III. Extract of the minutes of 14<sup>th</sup> NCT minutes are enclosed at Annexure-IV.
- Ministry of Power Govt. of India vide gazette notification dated 04.09.2023 has identified M/s RED Power Development and Consultancy Ltd. (REC Processing Coordinator (BPC) for the purpose (RECPDCL) Bid of selection of bidder as Transmission Service Provider (TSP) to establish the above referred project through TBCB route Extracts of Gazette Notification are enclosed at Annexure-V.
- As part of comprehensive transmission scheme, 765/400/220KV Fatehgarh-IV (Sec-2) and 765/400/220kV Barmer-I PS are to be established d for RE injection. For evacuation of power from above pooling stations, 765/400kV Sirohi & Rishabdeo S/s are to be established along with Interconnections through 765kV lines i.e. 765kV Fatehgarh-IV- Sirohi & Barmer-I PS-Sirohi, LILO of both ckts of 765 kV Fatahgarh-III-Beawar D/c line at Fatehgarh-IV (Sec-2) PS & 765kV Sirohi PS- Rishabdeo as well as 400kV Interconnections i.e. Fatehgarh-IV (Sec-2) PS-Bhinmal (PG). For further dispersal of power towards load centers, 765kV high capacity corridor i.e. Rishabdeo-Mandsaur (WR), Beawar-Mandsaur (WR), LILO of one circuit of 765 KV Chittorgarh-Banaskanta D/c line at Rishabdeo as well as 400kV interconnections i.e. Sirohi PS-Chittorgarh (PG) is also being implemented. Further, 765/400/220kV Mandsaur & 766/400KV Kurawar S/s and associated transmission scheme in Western region is also being implemented as part of above scheme
- As part of subject transmission scheme 765 KV S/s at suitable location near Rishabdeo (Distt. Udaipur) along with Sirohi PS- Rishabdeo-Mandsaur 765 kV D/c line & LILO of one circuit of 765 kV Chittorgarh-Banaskanta D/c line at Rishabdeo S/s is to be established with completion schedule as 24 months from effective date i.e. 19.08.2024 Implementation of this project shall facilitate onward transfer of power from RE generation proposed to be connected at Fatehgarh-IV PS in Western Rajasthan. Chittorgarh and Banskantha are existing sub-stations: 765/400kV Mandsaur PS is to be established as part of Rajasthan SEZ PH-IV Part-2 Part-C by Rajasthan IV C Power Transmission Limited with expected commissioning schedule as 19.08.2026 which is matching with Rishabdeo Sis. However, 765/400kV Sirohi PS is to be established as part of Rajasthan SEZ PH-IV Part-2 Part-B by Sirohi Transmission Limited with expected commissioning schedule as 22.08.2026 thus resulting a mismatch of 3 days.

- It is also to mention that as per the Gazette notification dated 04.09.2023, implementation of A, B, C, D, E, F, H1, H2 packages of Ph-IV Part-2 shall be aligned. Further, as per MOP minutes of meeting to review the under-bidding projects held on 14.08.2024, Part A, B, C, D, E to be transferred by 16.08.2024. As per the deliberations in the above meeting, it was decided that since bidding process of Part A, B, C, D, E has been completed in May'2024, awaiting for other parts, i.e. F1, F2 and H1 to complete, is not appropriate as these parts are taking considerable time. The matter was also discussed in the meeting chaired by Secretary (Power) on 02.08.2024 and it decided that BPCS to proceed with the handing over of SPVs.
- In this regard, CTUIL vide email dated 19.08.2024 addressed to RECPDCL, informed that all the packages (A to E) of Ph-IV Part-2 should have TSA signing/SPV transfer on same date as such SPV transfer on different dates for 5 packages may create natural timeline mismatch causing non-utilisation of transmission system due to its inter-dependency. This will also result in question of payment of transmission charges for period of mismatch. For example, it may be noted that for Part-E package (765kV Sirohi -Rishabdeo D/c line) [SCoD: 19.08.2026], there is a requirement of Substation in Part-B (765/400KV Sirohi S/s) [SCoD: 22.08.2026] without which line under Part-E (765kV Sirohi Rishabdeo D/c line) can't be terminated & utilized. In case of timeline mismatches, it will also impact grant of transmission licenses for above packages by Hon'ble Commission. In earlier instances also, Hon'ble Commission vide its order(s) has directed to align date of completion of various packages (signing of TSAs) for such mismatches following which NCT has also issued directions to align completion dates of such inter-linked packages to the BPCs. Therefore, it is advisable that for above five packages (A to E) for which Bid process is complete, effective date in terms of TSA should be the same i.e. 22.08.2024 (on proposed date of signing of TSA of PFCCL). However, on insistence of RECPDCL, TSAs for Part -C & E were signed as per the schedule given by RECPDCL, i.e. 19.08.2024, but it was again requested that the effective date for above 5 packages in terms of TSA should remain the same (22.08.24) to avoid mismatch issues. Copy of email dated 19.08.2024 is enclosed at Annexure-VI.
- Above issues was again raised by CTU in the 22<sup>nd</sup> NCT meeting held on 23.08.2024 wherein CEA indicated that as per TSA condition, RLDC at the stage of commissioning, may take care of such minor mismatch as per the stipulated conditions. After deliberations, NCT decided that RECPDCL may align its packages (Part-A, C & E) to Part-B & D package i.e. 22.08.2024. Extract of the minutes of 22<sup>nd</sup> NCT minutes are enclosed at Annexure-VII.

*Keeping above in view and based on details furnished by M/s Rajasthan IV E Power Transmission Limited, CTU in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s Rajasthan IV E Power Transmission Limited for executing the subject transmission scheme.”*

24. We have considered the submissions of the Petitioner, BPC, and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, the selected bidder was required to complete all the activities, including the acquisition of SPVs, by 25.4.2024. Though Lol was issued on 15.4.2024, BPC, vide its letter dated 19.8.2024 in terms of Clauses 2.15.2 of RfP, extended the date up to 27.8.2024 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee in favour of Nodal Agency (CTUIL) for an amount of Rs. 70 crores on 19.8.2024 and acquired a hundred per cent equity-holding in the applicant company on 19.8.2024 after execution of the Share Purchase Agreement. As per clause 2.15.4 of the RfP, TSP is required to apply to the Commission for the grant of a transmission licence within five working days of the issuance of the acquisition of the SPV to the successful bidder. The successful bidder, namely M/s Power Grid Corporation of India Limited, acquired the SPV on 19.8.2024. Accordingly, the TSP has filed the instant Petition through e-filing for the grant of a transmission license on 27.8.2024.

25. Considering the material on record, we are *prima-facie* of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of

Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **15.12.2024**.

26. It is noted that the CTUIL has not submitted the information called for vide ROP dated 17.10.2024. We express our strong displeasure over the conduct of the CTUIL in disregarding the direction for filing the details as mentioned in the said ROP. However, we again direct CTUIL to file the Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements before on or before 6.12.2024.

27. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time overrun and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents, and the regulations of the Central Electricity Regulatory Commission.

28. It is observed that as per Article 5.1.1 of the TSA, the TSP, at its own cost and expense, shall be responsible for designing, constructing, erecting, testing, and commissioning each element of the Project by scheduled COD in accordance with the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built, and completed in a good workman-like manner using sound engineering and



construction practices and using only materials and equipment that are new and of international utility-grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction, and testing of all equipment, facilities, components, and systems of the Project shall be in accordance with Indian Standards and Codes issued by the Bureau of India Standards. In this regard, the Petitioner has submitted that it would implement the Project as per the provisions of the TSA, including Article 16.4, Article 5.1.1, and Article 5.4 of the TSA. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD.

29. The Petition shall be listed for the hearing on **16.12.2024**.

Sd/-  
**(Harish Dudani)**  
Member

sd/-  
**(Ramesh Babu V.)**  
Member

sd/-  
**(Jishnu Barua)**  
Chairperson